

Application for grant of Certificate of Registration rejected

December 10, 1998

The Reserve Bank of India, in exercise of the powers conferred on it under Section 45 IA of the Reserve Bank of India Act, 1934, has rejected the applications for grant of a certificate of registration submitted by the undernoted non-banking financial company:

<u>Sr.No.</u>	<u>Name of the Company</u>	<u>Address of the Registered Office of the Company</u>	<u>Rejected on</u>
1.	Sri Chakra Financial Services Ltd.	6-3-802, Sri Chakra Chambers, Ameerpet, Hyderabad-506 016	8.12.1998

As such, the above company cannot transact the business of non-banking financial institutions as defined in Clause (a) of Section 45 I of the Reserve Bank of India Act, 1934.

**Maureen Shankar
Manager**

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